

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**CENTRAL ZONAL BENCH, BHOPAL**  
**ORIGINAL APPLICATION NO 71/2023 (CZ)**

**PETITIONER:** KIRTI KUMAR SADASHIV BHATT

**VERSUS**

**RESPONDENTS :** NARMADA WATER RESOURCES  
&ORS.

**INDEX**

<b>Sr.</b>	<b>PARTICULARS</b>	<b>ANNEXURE</b>	<b>PAGE</b>
1.	Action taken Report on behalf of Respondent No. 8, M P Pollution Control Board [MPPCB]		1-7
2.	Letter No. 248 dated 18.10.2024 issued to the concerned Regional Offices for for realization of EC	R-8/1	8
3.	Directions to issued to CMO Nagar Parishad, by MPPCB Regional Office, Dhar for deposit of EC. (Letter no. 64 dated 25.01.2024)	R-8/2	9-11
4.	Directions issued to Chief Municipal Officer, Nagar Parishad, Shahganj and Nagar Parishad, Budni by MPPCB Regional Office, Bhopal for deposit of EC. (Letter no. 290 & 288 dated 14.02.2024)	R-8/3	12-17
5.	Directions to issued to CMO, Nagar Parishad, Omakadeshwar District Khandwa by MPPCB Regional	R-8/4	18-21

	Office, Indore for deposit of EC. (Letter no. 604 dated 16.02.2024)		
6.	Directions issued to CMO, Nagar Parishad Mandaleshwar, Barwaha, Sanawad and Maheshwar District Khargone by MPPCB Regional Office, Indore for deposit of EC (Letter no. 602, 606 and 608 and 610 dated 16.02.2024)	R-8/5	22-37
7.	Directions issued to CMO, Municipal Council, District Barwani by MPPCB Regional Office, Indore. (Letter no. 612 dated 16.02.2024)	R-8/6	38-41
8.	Directions to issued to CMO, Nagar Parishad, Nemwar District Dewas by MPPCB Regional Office, Ujjain for deposit of EC. (Letter no. 2177 dated 22.01.2024)	R-8/7	42-45
9.	Letter of MP PCB Regional Office Shahdol to Collector Annupur for issuance of Revenue Recovery Certificate in lieu of the EC imposed. (Letter no. 5035 dated 15.02.2024)	R-8/8	46-47
10.	Letter of MP PCB Regional Office Shahdol to Collector Dindori for issuance of Revenue Recovery Certificate in lieu of the EC imposed. (Letter no. 3979 dated 30.01.2024)	R-8/9	48-49
11.	Letter no. of MP PCB Regional Office Dhar to Collector Dhar for issuance of	R-8/10	50

	Revenue Recovery Certificate in lieu of the EC imposed. (Letter no. 131 dated 12.02.2024)		
12.	Letter of MP PCB Regional Office Mandideep to Collector Narmadapuram for issuance of Revenue Recovery Certificate in lieu of the EC imposed. (Letter no. 467 dated 16.02.2024)	R-8/11	51

**Date: 29.02.2024**

**MPPCB  
FILED BY**

*Parul*

**PARUL BHADORIA**

Advocate for

MPPCB Ph.No.:(+91)-

8085977111;

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**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**CENTRAL ZONAL BENCH, BHOPAL**  
**ORIGINAL APPLICATION NO 71/2023 (CZ)**

**PETITIONER**

KIRTI KUMAR SADASHIV BHATT

**VERSUS**

**RESPONDENTS**

NARMADA WATER RESOURCES &  
ORS.

**FURTHER ACTION TAKEN REPORT ON BEHALF OF**  
**MADHYA PRADESH POLLUTION CONTROL BOARD IN**  
**COMPLIANCE OF ORDER DATED 10.01.2024 (MPPCB)**

IT IS MOST RESPECTFULLY SUBMITTED HERE IN UNDER:-

1. That, the instant petition pertains to the alleged discharge of untreated waste in River Narmada within the State of Madhya Pradesh. The petition was originally filed before the Hon'ble High Court of Gujarat at Ahmedabad as Writ Petition No. 274 of 2017. The petition was transferred by Hon'ble High Court of Gujarat to National Green Tribunal, Western Zonal Bench, Pune (Maharashtra) which was subsequently transferred to Central Zonal Bench at Bhopal vide Western Zonal Bench, Pune's order dated 24.05.2023.
2. That the answering respondent in the present case had already filed the reply in the present case on 05.09.2023. Further in terms of order dated 30.10.2023, the answering respondent had filed the Action Taken Report on vide Order dated 08.12.2023. Thereafter in compliance of the order dated 08.12.2023 the answering

respondents had filed a detailed Action Taken Report on 09.10.2024.

3. That in the present case in the last order dated 10.01.2024 the Hon'ble Tribunal directed the answering respondent to finalize the matter of imposition of environmental compensation and submit the report before this Tribunal on the next date of hearing. That for the convenience of the Hon'ble Tribunal the relevant extract of the aforementioned Order is reproduced herein below:

*"16. State PCB has filed the action taken report and issued notice for compliance of the rules and in-case of non-compliance notices have been issued for realisation of environmental compensation after giving an opportunity of hearing. All the District Magistrate/ Municipal Corporation mentioned as serial no. 1 to 10 against whom the notices have been issued by the State PCB are directed to submit their reply before the appropriate forum and **State PCB is directed to finalize the matter within three weeks.**"*

4. That in compliance of the same aforementioned the answering respondents have finalized the Environmental Compensation and directed the remaining Five Urban Local Bodies of the respective Districts. That the below-mentioned table contains the necessary details

<b>SR. NO.</b>	<b>DETAILS OF VIOLATORS</b>		<b>EC (RS IN LACS)</b>	<b>ACTION TAKEN BY MPPCB</b>	<b>ANNEX URE</b>
<b>1</b>	DISTRICT DHAR	Nagar Parishad Dhar	<b>268</b>	Letter no. 64 dated 25.01.2024 of MPPCB Regional Office, Dhar	R/8-2
2.	DISTRICT SEHORE	Nagar Parishad Shahganj	<b>36</b>	Letter no. 290 dated 14.02.2024 of MPPCB Regional Office, Bhopal.	R/8-3
		Nagar Parishad Budni	<b>42</b>	Letter no. 288 dated 14.02.2024 of MPPCB Regional Official, Bhopal.	
3	DISTRICT KHANDWA	Nagar Parishad Omkareshwar	<b>1224</b>	Letter no. 604 dated 22.02.2024 of MPPCB Regional Office, Indore.	R/8-4
4.	DISTRICT KHARGONE	Nagar Parishad Maheshwar	<b>1054</b>	Letter no. 602, 606 and 608 and 610 dated 16.02.2024 of MPPCB Regional Official, Indore.	R/8-5
		Nagar Parishad Mandelshwar	<b>714</b>		
		Nagar Parishad Barwaha	<b>544</b>		
		Nagar Parishad Sanawad	<b>714</b>		
5.	DISTRICT BARWANI	CMO, Municipal Conucil Barwani	<b>714</b>	Letter no. 612 dated 16.02.2024 of MPPCB Regional Office, Indore.	R/8-6

6.	DISTRICT DEWAS	Nagar Parishad Nemawar	<b>616</b>	Letter no. 2177 dated 22.02.2024 of MPPCB Regional Office, Ujjain.	R-8/7
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5. That the Regional Office MP PCB Dhar, Shahdol and Mandideep have also issued the letters to concerned District Collectors for issurnace oif Revenue Recovery Certificate for the EC imposed on the respective ULBs. The necessary letters are enclosed as **Annexure R/8-8, R/8-9 and R/8-10** respectively. In all cases where the notices of EC were issued by the respective ROs have now been converted into the directions and the process of receiving the same has been initiated.
6. The Hon' ble Tribunal may kindly be pleased to take the aforesaid action taken report on record.

**Place: Bhopal**  
**Date: 29.02.2024**

**MPPCB**

**FILED BY**



**PARUL BHADORIA**  
Advocate for MPPCB  
Ph.No.:(+91)-8085977111;

Email: parul.bhadoria04@gmail.com



**मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड,**  
**पर्यावरण परिसर, ई-5, अरेय कॉलोनी, भोपाल-462016**



Fax No : +91-755-2463742 E-mail : it\_mppcb@rediffmail.com

कमांक 248  
प्रति

/विधि/NGT(CZ)/प्रनिबो/2024

भोपाल, दिनांक

/2024,

18 JAN 2024

क्षेत्रीय अधिकारी,  
क्षेत्रीय कार्यालय,  
म.प्र. प्रदूषण नियंत्रण बोर्ड,  
भोपाल/मंडीदीप/इन्दौर/उज्जैन/जबलपुर/शहडोल/धार।

विषय :- माननीय एनजीटी भोपाल बेंच द्वारा प्रकरण ओ.ए 71/2023 (CZ) (कीर्तिकुमार सदाशिव भट्ट विरुद्ध नर्मदा जल संसाधन व अन्य) के अन्तर्गत पारित आदेश दिनांक 10.01.2024 के अनुपालन बावत्।

उपरोक्त विषयान्तर्गत कृपया माननीय एनजीटी द्वारा प्रकरण ओ.ए 71/2023 (CZ) (कीर्तिकुमार सदाशिव भट्ट विरुद्ध नर्मदा जल संसाधन व अन्य) के अन्तर्गत पारित आदेश दिनांक 10.01.2024 का अवलोकन करे, पारित आदेश के मुख्य अंश निम्नानुसार है :-

16. State PCB has filed the action taken report and issued notice for compliance of the rules and in-case of non-compliance notices have been issued for realisation of environmental compensation after giving an opportunity of hearing. All the District Magistrate/ Municipal Corporation mentioned as serial no. 1 to 10 against whom the notices have been issued by the State PCB are directed to submit their reply before the appropriate forum and State PCB is directed to finalize the matter within three weeks.

List it on 04th March, 2024.

अतः माननीय एनजीटी के आदेशानुसार बोर्ड की ओर से प्रकरण में आवश्यक कार्यवाही सुनिश्चित करें। जिन क्षेत्रीय कार्यालयों द्वारा पर्यावरण क्षतिपूर्ति राशि का अधिरोपित करने की कार्यवाही पूर्ण कर ली गई है, उन्हें निर्देश है कि संबंधित जिला कलेक्टर्स कार्यालय से सम्पर्क कर रिकवरी की प्रक्रिया बावत् आवश्यक कार्यवाही सुनिश्चित करें।

(चन्द्र मोहन सक्कर)  
आई.ए.एस  
सदस्य सचिव

प्रतिलिपि :-

- 1 निज सचिव, प्रमुख सचिव, नगरीय विकास एवं आवास विभाग मध्यप्रदेश शासन, भोपाल की ओर सूचनार्थ।
- 2 निज सचिव, प्रमुख सचिव, मध्यप्रदेश शासन, पर्यावरण विभाग मंत्रालय, वल्लभ भवन भोपाल की ओर सूचनार्थ।
- 3 आयुक्त, नगरीय प्रशासन एवं विकास विभाग, पालिका भवन, शिवाजी नगर 462016 भोपाल की ओर कृपया सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।
- 4 डायरेक्टर (तकनीकी) मध्यप्रदेश प्रदूषण नियंत्रण भोपाल, की ओर कृपया सूचनार्थ आवश्यक कार्यवाही हेतु प्रेषित है।
- 5 डॉ. नीरज वर्मा, मुख्य रसायनज्ञ, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।



**REGIONAL OFFICE, DHAR**  
**M.P. POLLUTION CONTROL BOARD**

Vikas Bhavan, Sector-2, Pithampur, District - Dhar

E-Mail ID- ropithampurmppcb@gmail.com

No. 64/RO DHAR/NGT/PCB/2024

Pithampur, Dated: 25/01/2024

To,

The Chief Municipal Officer,  
Nagar Palika Parishad, Dharampuri,  
District - Dhar (M.P.)

Sub:- Imposition of Environment Compensation for the period 01.07.2021 to 31.10.2023 due to violation of directions issued by Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rule, 2016, Direction there of.

- Ref:-
1. NGT orders Dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
  2. Head Office, MPPCB Bhopal letter No. 174, Dated 24.12.2021.
  3. Head Office, MPPCB Bhopal letter No. 1614, May 2022.
  4. Head Office order No. 198/legal/PCB/2023 Bhopal Dated 11.08.2023.
  5. Hon'ble NGT OA No. 71/2023 order Dated 31.10.2023.
  6. Hon'ble NGT OA No. 71/2023 order Dated 08.12.2023.
  7. Head Office, MPPCB Bhopal letter No. 3086/MSW/HOPCB/2023 Bhopal Dated 15.12.2023.
  8. This office letter no. 970, dated 29.12.2023.

Whereas MP Pollution control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

Whereas, Regional Officer, MPPCB is authorised to impose environmental compensation Vide above referred MPPCB, HO, Bhopal order no. 198 Date 11.08.2023.

Whereas, You are an **Urban Local Body** and it is the mandatory duty of Urban Local Bodies/Cantonment board to comply with the solid waste management Rules, 2016 as well as management & treatment of Sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & control of pollution) Act, 1974.

Whereas, you have not obtained valid authorization as per the provision of Solid Waste Management Rules, 2016 from the Board.

Whereas, as per order dated 31.10.2023 in case no. 71/2023 (Shri Kirti Kumar Sadashiv Bhat V/s Narmada Water Resource Department & Other), Hon'ble NGT Zonal Bench, Bhopal has issued instruction to respective Regional Officers to assess environment compensation with respect to violation of Solid Waste Management Rules, 2016.

Whereas, in OA No. 606/2018, compliance of Soild Waste Management Rules, 2016 and other Environment Issues. Hon'ble National Green Tribunal, Principal Bench, New Delhi Has directed on 17.01.2020 & 25.02.2023 that:-

1. *After 31.03.2020 Failure to comply with Rule 22 of SWM Rules, From Serial No. 1 to 10, Every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 lakh, Rs. 5 Lakh per month per local body for Population between 5 Lakh and 10 Lakh and Rs. 1 lakh per month per other local body from 01.04.2020 till the date of compliance.*
2. *Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.*
3. *Commencement of setting up of STPs by 31.03.2020 Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of order dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2020.*
4. *Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local Bodes/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2021.*
5. *Interim Measures for Phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020 compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.*

Whereas, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

Whereas, NGT Vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.04.2020 to 01.07.2020.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in para 36(a) that *"if the local bodies are unable to bear financial burben, the liability will be of the State Government with liberty to take remedial action against the erring local bodies"*.

Whereas, there is no change in ground reality as observed during inspection done by our office from time to time in the past.

Whereas, HO MPPCB vide letter No. 174, dt. 24.12.2021 has already directed you to pay environment compensation of Rs. 66 lakh for period of violation from 01.07.2020 to 31.12.2020 and Rs. 66 lakh by HO letter No. 1614, may 2022 for period of violation from 01.01.2021 to 30.06.2021. Total environment compensation of Rs. 132 Lacs. within 15 days from the date of issue of the direction, in the PD account number 051/1121/2019 of additional Secretary environment department in vindhyachal Treasury, Vindhyachal Bhawan, Bhopal, which has not been deposited till now even after reminders given by HO MPPCB, Bhopal & RO MPPCB, Dhar.

Whereas, you have not complied with the tasks and timelines given by the Hon'ble NGT and continuous violation of Solid Waste Management Rules, 2016, till now, therefore you are liable to pay environment compensation for the period **01.07.2021 to 31.10.2023** as per table give below :-

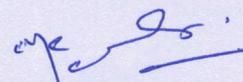
ULBs Name	District	Non Compliance				Bioremediation of Drains		Commencement of STP installation		Total (Rs in Lakh)
		Rule 22 of SWM Rule 2016 S. No. of Non Compliance	Compensation (Rs in Lakh)	Legacy waste Disposal Compensation (Rs in Lakh)	Total (Rs in Lakh)	No. of drains	Compensation (Rs. In Lakh)	No. of STP	Compen sation (Rs. In Lakh)	
Nagar Palika Parishad, Dharampuri	Dhar	10	28	00	28	02	120	01	120	268

Whereas, till date no reply of above referred notice date 29.12.2023 has been received from your end.

**You are here by directed to pay Environmental Compensation of Rs. 132 Lakh of period of violation from 01.07.2020 to 30.06.2021 and Rs. 268 Lakh of period of violation from 01.07.2021 to 31.10.2023 within 15 days from the date of issue of these Direction in the account of Member Secretary, MPPCB Environment Protection Fund NGT Account No.- 6310001200000043, IFSC Code - PUNB06310000, Punjab National Bank, Bhopal.**

This issues with the approval of competent authority. Kindly acknowledge the receipt of this letter.

**For and On Behalf of  
M.P. Pollution Control Board**



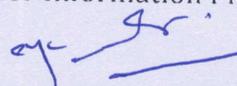
**(Manoj Kumar Mandrai)  
Regional Officer  
MP Pollution Control Board  
Dhar (M.P.)**

No. 65/RO DHAR/NGT/PCB/2024

Pithampur, Dated: 25/01/2024

**Copy To:-**

1. The Member Secretary, MP Pollution Control Board, Bhopal (M.P.) for Information Please.
2. District Collector, Collector office, District- Dhar (M.P.) with request to issue revenue recovery certificate (RRC) wrt HO, MPPCB, Bhopal letter no. 2043 dated 11/08/2023.
3. Director (Environement), (Technical Section), MPPCB, Bhopal (M.P.) for Information Please.
4. Director (Environement), (Legal Section), MPPCB, Bhopal (M.P.) for Information Please.



**(Manoj Kumar Mandrai)  
Regional Officer  
MP Pollution Control Board  
Dhar (M.P.)**



**REGIONAL OFFICE,  
M.P. POLLUTION CONTROL BOARD,  
E-5 Paryavaran Parisar Arera Colony Bhopal – 16**



Telephone:- 0755-2466392 Email:-romppcb\_bpl@rediffmail.com

Sr. No. ~~280~~ MPPCB/RO/BPL/2024

Dated 14/02/2024

To, 290

The Chief Municipal Officer,  
Nagar Parishad Shahganj,  
District – Sehore (M.P.)

**Sub:-** Imposition of Environment Compensation for the period 01.07.2022 to 31.12.2023 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rule, 2016, Notice there of.

- Ref :-**
1. NGT orders Dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
  2. Head Office order No. 198/legal/PCB/2023 Bhopal Dated 11.08.2023.
  3. Hon'ble NGT OA No. 71/2023 order Dated 31.10.2023.
  4. Hon'ble NGT OA No. 71/2023 order Dated 08.12.2023.
  5. Head Office, MPPCB Bhopal letter No. 3086/MSW/HOPCB/2023 Bhopal Dated 15.12.2023.
  6. This office notice no. 2652 dated 28.12.2023

—00—

Whereas MP Pollution control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

Whereas, Regional Officer, MPPCB is authorised to impose environmental compensation Vide above referred MPPCB, HO, Bhopal order no. 198 Date 11.08.2023.

Whereas, You are the Nagar Parishad and it is the mandatory duty of Urban Local Bodies/Cantonment board to comply with the solid waste management Rules, 2016 as well as management & treatment of Sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & control of pollution) Act, 1974.

Whereas, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

Whereas, as per order on dated 31.10.2023 & 08.12.2023 in OA no. 71/2023 (Shri Kirti Kumar Sadashiv Bhat V/s Narmada Water Resource Department & Other), Hon'ble NGT Zonal Bench, Bhopal has issued instruction to respective Regional Officer to assess environment compensation wrt violation of Solid Waste Management Rules, 2016 and Legacy Waste in Narmadapuram Town.

Whereas, in OA No. 606/2018, compliance of Solid Waste Management Rules, 2016 and other Environment Issued. Hon'ble National Green Tribunal, Principal Bench, New Delhi Has directed on 17.01.2020 & 25.02.2023 that:-

1. After 31.03.2020 Failure to comply with Rule 22 of SWM Rules, From Serial No. 1 to 10, Every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 lakh, Rs. 5 Lakh per month per local body for

*Population between 5 Lakh and 10 Lakh and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.*

2. *Continued failure or every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.*
3. *Commencement of setting up of STPs by 31.03.2020 Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of order dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2020.*
4. *Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local Bodes/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2021.*
5. *Interim Measures for Phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020 compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.*

Whereas, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

Whereas, NGT Vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.07.2022 to 31.12.2023.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in para 36(a) that "if the local bodies are unable to bear financial burben, the liability will be of the State Government with liberty to take remedial action against the erring local bodies".

Whereas, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

Whereas, MPPCB vide **HO letter No. 174 dt. 24.12.2021** has already directed you to pay environment compensation of Rs. **36 Lakhs** for period of Violation from **01.07.2020 to 31.12.2020** within 15 days from the date of issue of the directions, in the P.D. account number 051/1121/2019 of additional secretary environment department in vindhyachal Treasury, Vindhyachal Bhawan Bhopal, which has not been deposited till now after reminders given by HO MPPCB, Bhopal & RO MPPCB Bhopal.

Whereas, MPPCB vide **HO letter No. 1614 dt. 11.05.2022** has already issued the notice for imposition of environmental compensation of Rs. **36 Lakhs** for period of violation from **01.01.2021 to 30.06.2021**.

Whereas, you have not complied with the tasks and timelines given by the Hon'ble NGT and continuous violation of Solid Waste Management Rules, 2016, till now, therefore you are liable to pay environment compensation for the **period 01.07.2021 to 31.12.2023** as per table give below :-

Non Compliance					
ULBs Name	Distict	Rule 22 of SWM Rule 2016		Legacy waste Disposal Compensation (Rs in Lakh)	Total (Rs in Lakh)
		S.No. of Non Compliance	Compensation (Rs in Lakh)		
Shahganj	Sehore	8, 10	30	6	36

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition of the levied environment compensation amount for the period of **01.07.2021 to 31.12.2023**.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environment compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environment (protection) Act, 1986.

Whereas, till date no reply of above referred notice date 28.12.2023 has been received from your end.

You are hereby directed to pay Environment Compensation of Rs. 36.00 Lakh of Period of violation from 01.07.2021 to 31.12.2023 i.e. 30 month within 15 days from the date of issue of these Direction in the Member Secretary, MPPCB Environment Protection Fund NGT Account No. 631000120000043 IFSC Code – PUNB06310000, Punjab National Bank, Bhopal.

This issues with the approval of competent authority. Kindly acknowledge the receipt of this letter.

**For and On Behalf of  
M.P. Pollution Control Board**

**Regional Officer  
MP Pollution Control Board  
Bhopal (M.P.)**

**Dated 14/02/2024**

291  
200  
El.No. **MPPCB/RO/BPL/2024**

**Copy To:-**

1. The Member Secretary, MP Pollution Control Board, Bhopal (M.P.) for Information Please.
2. Director (Environment), (Technical Section), MPPCB, Bhopal (M.P.) for Information Please.
3. Director (Environment), (Legal Section), MPPCB, Bhopal (M.P.) for Information Please.

**Regional Officer  
MP Pollution Control Board  
Bhopal (M.P.)**

o/c



**REGIONAL OFFICE,  
M.P. POLLUTION CONTROL BOARD,  
E-5 Paryavaran Parisar Arera Colony Bhopal – 16  
Telephone:- 0755-2466392 Email:-romppcb\_bpl@rediffmail.com**



Sr. No. 288 MPPCB/RO/BPL/2024

Dated 14/02/2024

To,

**The Chief Municipal Officer,  
Nagar Parishad Budhni,  
District – Sehore (M.P.)**

**Sub:- Imposition of Environment Compensation for the period 01.07.2022 to 31.12.2023 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rule, 2016.**

**Ref :-**

1. NGT orders Dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
2. Head Office order No. 198/legal/PCB/2023 Bhopal Dated 11.08.2023.
3. Hon'ble NGT OA No. 71/2023 order Dated 31.10.2023.
4. Hon'ble NGT OA No. 71/2023 order Dated 08.12.2023.
5. Head Office, MPPCB Bhopal letter No. 3086/MSW/HOPCB/2023 Bhopal Dated 15.12.2023.
6. This office notice no. 2654 dated 28.12.2023

—00—

Whereas MP Pollution control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

Whereas, Regional Officer, MPPCB is authorized to impose environmental compensation Vide above referred MPPCB, HO, Bhopal order no. 198 Date 11.08.2023.

Whereas, You are the **Nagar Parishad** and it is the mandatory duty of Urban Local Bodies/Cantonment board to comply with the solid waste management Rules, 2016 as well as management & treatment of Sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & control of pollution) Act, 1974.

Whereas, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

Whereas, as per order on dated 31.10.2023 & 08.12.2023 in OA no. 71/2023 (Shri Kirti Kumar Sadashiv Bhat V/s Narmada Water Resource Department & Other), Hon'ble NGT Zonal Bench, Bhopal has issued instruction to respective Regional Officer to assess environment compensation wrt violation of Solid Waste Management Rules, 2016 and Legacy Waste in Narmadapuram Town.

Whereas, in OA No. 606/2018, compliance of Solid Waste Management Rules, 2016 and other Environment Issued. Hon'ble National Green Tribunal, Principal Bench, New Delhi Has directed on 17.01.2020 & 25.02.2023 that:-

1. *After 31.03.2020 Failure to comply with Rule 22 of SWM Rules, From Serial No. 1 to 10, Every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 lakh, Rs. 5 Lakh per month per local body for Population between 5 Lakh and 10 Lakh and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.*

2. Continued failure or every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020 Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of order dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2020.
4. Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local Bodes/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2021.
5. Interim Measures for Phytoremediation/bioremediation etc. in repect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020 compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.

Whereas, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

Whereas, NGT Vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.07.2022 to 31.12.2023.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in para 36(a) that "if the local bodies are unable to bear financial burben, the liability will be of the State Government with liberty to take remedial action against the erring local bodies".

Whereas, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

Whereas, MPPCB vide **HO letter No. 174 dt. 24.12.2021** has already directed you to pay environment compensation of Rs. **12 Lakhs** for period of Violation from **01.07.2020 to 31.12.2020** within 15 days from the date of issue of the directions, in the P.D. account number 051/1121/2019 of additional secretary environment department in vindhyachal Treasury, Vindhyachal Bhawan Bhopal, which has not been deposited till now after reminders given by HO MPPCB, Bhopal & RO MPPCB Bhopal.

Whereas, MPPCB vide **HO letter No. 1614 dt. 11.05.2022** has already issued the notice for imposition of environmental compensation of Rs. **12 Lakhs** for period of violation from **01.01.2021 to 30.06.2021**.

Whereas, you have not complied with the tasks and timelines given by the Hon'ble NGT and continuous violation of Solid Waste Management Rules, 2016, till now, therefore you are liable to pay environment compensation for the **period 01.07.2021 to 31.12.2023** as per table give below :-

Non Compliance					
ULBs Name	Distict	Rule 22 of SWM Rule 2016		Legacy waste Disposal Compensation (Rs in Lakh)	Total (Rs in Lakh)
		S.No. of Non Compliance	Compensation (Rs in Lakh)		
Budhni	Sehore	8, 10	30	12	42

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition of the levied environment compensation amount for the period of **01.07.2021 to 31.12.2023**.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environment compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environment (protection) Act, 1986.

Whereas, till date no reply of above referred notice date 28.12.2023 has been received from your end.

You are hereby directed to pay Environment Compensation of Rs. 42.00 Lakh of Period of violation from 01.07.2021 to 31.12.2023 i.e. 30 month within 15 days from the date of issue of these Direction in the Member Secretary, MPPCB Environment Protection Fund NGT Account No. 631000120000043 IFSC Code – PUNB06310000, Punjab National Bank, Bhopal.

This issues with the approval of competent authority. Kindly acknowledge the receipt of this letter.

**For and On Behalf of  
M.P. Pollution Control Board**

  
**Regional Officer  
MP Pollution Control Board  
Bhopal (M.P.)**

**Dated 14/02/2024**

**ELNo 289 MPPCB/RO/BPL/2024**

**Copy To:-**

1. The Member Secretary, MP Pollution Control Board, Bhopal (M.P.) for Information Please.
2. Director (Environment), (Technical Section), MPPCB, Bhopal (M.P.) for Information Please.
3. Director (Environment), (Legal Section), MPPCB, Bhopal (M.P.) for Information Please.

  
**Regional Officer  
MP Pollution Control Board  
Bhopal (M.P.)**

*o/c*



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

Sl. No. MPPCB/RO/IND/2024 Dated / /2024  
To,

The Chief Municipal Officer,  
Nagar Parisad Omkareshwar,  
District- Khandwa (M.P.)

**Sub: - Execution of the directions passed by Hon'ble National Green Tribunal imposing Environmental Compensation for the period of 01.01.2021 to 31.10.2023 for violating the provisions of Solid waste Management Rules, 2016.**

**Ref: -**

1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
2. MPPCB Bhopal order No. 198/Legal/PCB/2023 Bhopal dated 11.08.2023
3. This office letter no. 4618, Dated 18.12.2023
4. This office letter no. 4782 Dated 28.12.2023
5. Your letter no. 2934, Dated 27.12.2023

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, Regional Officer, MPPCB is authorised to impose environmental compensation vide above referred MPPCB, HO, Bhopal order no. 198 dated 11.08.2023.

WHEREAS, you are the Nagar Palika Parisad/Nagar Parisad (Urban Local Body) and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the solid waste management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you are discharging untreated sewage from town into Narmada river, which is violation of section 24 of Water (Prevention & Control of Pollution) Act, 1974.



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail: romppcb\_indore@rediffmail.com



WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018, "*compliance of Solid Waste Management Rules, 2016 and other environment issues*, Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17.01.2020 & 25.02.2020 that:-

1. *After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh, Rs. 5 Lakh per month per local body for population between 5 Lakh and 10 Lakh and Rs. 1 Lakh per month per for other local body from 01.04.2020 till compliance.*
2. *Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.*
3. *Commencement of setting up of STPs by 31.03.2020- Compensation is payable for failure to do so at the rate of Rs. 05 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.*
4. *Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.*
5. *Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020*



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

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WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.04.2020 to 01.07.2020.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in Para 36(a) that *"if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies."*

WHEREAS, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

WHEREAS, you have not completed the construction and commissioning of STP so far and discharging untreated effluent into Narmada River through local nallas which are not connected to STP.

WHEREAS, Hon'ble NGT has issued Order to assess environmental compensation by the Regional Officer and to issue notice to the Municipal Corporation/District Magistrate to comply on dated 31-10-2023 in O.A. No. 71/2023 (CZ) (Kirti Kumar Sadashiv Bhatt Vs Narmada Water Resource & Ors.).

WHEREAS notices were issued by this office vide letter no. 4618 dated 18.12.2023 and letter no. 4782 dated 28.12.2023 and opportunity of hearing was given.

WHEREAS your letter no. 2934 dated 27.12.2023 which was not found satisfactory against the Hon'ble NGT orders.

WHEREAS, you have not complied with the timeline given by Hon'ble NGT, therefore, you are liable to pay environmental compensation for period 01.01.2021 to 31.10.2023 as per table given below:-



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

ULB Name	District	Rules 22 of SWM Rules		Legacy Waste Disposal Compensation	Bioremediation of Drains		Commencement of STP installation		Total (Rs in Lakh)
		S. No. of Non Compliance	Compensation @ of Rs.1 lakh/month (Rs. in lakh)		No. of Drains	Compensation @ of Rs.5 lakh/month/drain in (Rs In Lakh)	No of STPs	Compensation @ of Rs.10 lakh/month/STP (Rs In Lakh)	
Omkareshwar	Khandwa	6, 8	34	Nil	03	510	02	680	1224

Therefore, You are hereby directed to pay Environment compensation of Rs. 1224 Lakh for period of violation from 01.01.2021 to 31.10.2023 i.e. 34 months within 15 days from the date of issue these directions, in the A/c No. 6310001200000043, IFSC Code PUNB0631000 (Punjab National Bank) of Member Secretary, M.P. Pollution Control Board, Bhopal.

Kindly acknowledge the receipt of this letter.

(S.N. Dwivedi)

Regional Officer, Indore

Dated 16/02/2024

Sl. No. 604 MPPCB/RO/IND/2024

Copy To:-

1. The Member Secretary, M.P. Pollution Control Board, Bhopal (M.P.) for information please.
2. Collector, Dist.-Khandwa (M.P.) for information please & necessary action.
3. Director (Environment), (Legal Section In-Charge), M.P. Pollution Control Board, Bhopal (M.P.) for information please.

(S.N. Dwivedi)

Regional Officer, Indore



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com



Sl. No. MPPCB/RO/IND/2024 Dated / /2024  
To,

The Chief Municipal Officer,  
Nagar Parisad Maheshwar,  
District- Khargone (M.P.)

**Sub: - Execution of the directions passed by Hon'ble National Green Tribunal imposing Environmental Compensation for the period of 01.01.2021 to 31.10.2023 for violating the provisions of Solid waste Management Rules, 2016.**

**Ref: -**

1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
2. MPPCB Bhopal order No. 198/Legal/PCB/2023 Bhopal dated 11.08.2023
3. This office letter no. 4616, Dated 18.12.2023
4. This office letter no. 4776, Dated 28.12.2023

WHAREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, Regional Officer, MPPCB is authorised to impose environmental compensation vide above referred MPPCB, HO, Bhopal order no. 198 dated 11.08.2023.

WHEREAS, you are the Nagar Palika Parisad/Nagar Parisad (Urban Local Body) and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the solid waste management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you are discharging untreated sewage from town into Narmada river, which is violation of section 24 of Water (Prevention & Control of Pollution) Act, 1974.



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018, "*compliance of Solid Waste Management Rules, 2016 and other environment issues*, Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17.01.2020 & 25.02.2020 that:-

- 1. After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh, Rs. 5 Lakh per month per local body for population between 5 Lakh and 10 Lakh and Rs. 1 Lakh per month per for other local body from 01.04.2020 till compliance.*
- 2. Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.*
- 3. Commencement of setting up of STPs by 31.03.2020- Compensation is payable for failure to do so at the rate of Rs. 05 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.*
- 4. Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.*
- 5. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020*



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.04.2020 to 01.07.2020.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in Para 36(a) that *"if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies."*

WHEREAS, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

WHEREAS, you have not completed the construction and commissioning of STP so far and discharging untreated effluent into Narmada River through local nallas which are not connected to STP.

WHEREAS, Hon'ble NGT has issued Order to assess environmental compensation by the Regional Officer and to issue notice to the Municipal Corporation/District Magistrate to comply on dated 31-10-2023 in O.A. No. 71/2023 (CZ) (Kirti Kumar Sadashiv Bhatt Vs Narmada Water Resource & Ors.).

WHEREAS notices were issued by this office vide letter no. 4616 dated 18.12.2023 and letter no. 4776 dated 28.12.2023 opportunity of hearing was given.

WHEREAS, you have not complied with the timeline given by Hon'ble NGT, therefore, you are liable to pay environmental compensation for period 01.01.2021 to 31.10.2023 as per table given below:-

ULB Name	District	Rules 22 of SWM Rules		Legacy Waste Disposal Compensation	Bioremediation of Drains		Commencement of STP installation		Total (Rs in Lakh)
		S. No. of Non Compliance	Compensation @ of Rs.1 lakh/month (Rs. in lakh)		No. of Drains	Compensation @ of Rs.5 lakh/month/drain (Rs In Lakh)	No of STPs	Compensation @ of Rs.10 lakh/month/STP (Rs In Lakh)	
Maheshwar	Khargone	6, 8	34	Nil	04	680	01	340	1054



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

Therefore, You are hereby directed to pay Environment compensation of Rs. 1054 Lakh for period of violation from 01.01.2021 to 31.10.2023 i.e. 34 months within 15 days from the date of issue these directions, in the A/c No. 6310001200000043, IFSC Code PUNB0631000 (Punjab National Bank) of Member Secretary, M.P. Pollution Control Board, Bhopal.

Kindly acknowledge the receipt of this letter.

  
(S.N. Dwivedi)

Regional Officer, Indore

Dated/6/2024

El. No. 602 MPPCB/RO/IND/2024

Copy To:-

1. The Member Secretary, M.P. Pollution Control Board, Bhopal (M.P.) for information please.
2. Collector, Dist.-Khargone (M.P.) for information please & necessary action.
3. Director (Environment), (Legal Section In-Charge), M.P. Pollution Control Board, Bhopal (M.P.) for information please.

  
(S.N. Dwivedi)  
Regional Officer, Indore



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

-----  
Sl. No. MPPCB/RO/IND/2024 Dated / /2024  
To,

The Chief Municipal Officer,  
Nagar Parisad Mandaleshwar,  
District- Khargone (M.P.)

**Sub: - Execution of the directions passed by Hon'ble National Green Tribunal imposing Environmental Compensation for the period of 01.01.2021 to 31.10.2023 for violating the provisions of Solid waste Management Rules, 2016.**

**Ref: -**

1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
2. MPPCB Bhopal order No. 198/Legal/PCB/2023 Bhopal dated 11.08.2023
3. This office letter no. 4610, Dated 18.12.2023
4. This office letter no. 4774, Dated 28.12.2023

WHAREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, Regional Officer, MPPCB is authorised to impose environmental compensation vide above referred MPPCB, HO, Bhopal order no. 198 dated 11.08.2023.

WHEREAS, you are the Nagar Palika Parisad/Nagar Parisad (Urban Local Body) and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the solid waste management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you are discharging untreated sewage from town into Narmada river, which is violation of section 24 of Water (Prevention & Control of Pollution) Act, 1974.



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com



WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018, "*compliance of Solid Waste Management Rules, 2016 and other environment issues*, Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17.01.2020 & 25.02.2020 that:-

1. *After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh, Rs. 5 Lakh per month per local body for population between 5 Lakh and 10 Lakh and Rs. 1 Lakh per month per for other local body from 01.04.2020 till compliance.*
2. *Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.*
3. *Commencement of setting up of STPs by 31.03.2020- Compensation is payable for failure to do so at the rate of Rs. 05 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.*
4. *Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.*
5. *Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020*



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail: romppcb\_indore@rediffmail.com

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.04.2020 to 01.07.2020.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in Para 36(a) that *"if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies."*

WHEREAS, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

WHEREAS, you have not completed the construction and commissioning of STP so far and discharging untreated effluent into Narmada River through local nallas which are not connected to STP.

WHEREAS, Hon'ble NGT has issued Order to assess environmental compensation by the Regional Officer and to issue notice to the Municipal Corporation/District Magistrate to comply on dated 31-10-2023 in O.A. No. 71/2023 (CZ) (Kirti Kumar Sadashiv Bhatt Vs Narmada Water Resource & Ors.).

WHEREAS notices were issued by this office vide letter no. 4610 dated 18.12.2023 and letter no. 4774 dated 28.12.2023 an opportunity of hearing was given.

WHEREAS, you have not complied with the timeline given by Hon'ble NGT, therefore, you are liable to pay environmental compensation for period 01.01.2021 to 31.10.2023 as per table given below:-

ULB Name	District	Rules 22 of SWM Rules		Legacy Waste Disposal Compensation	Bioremediation of Drains		Commencement of STP installation		Total (Rs in Lakh)
		S. No. of Non Compliance	Compensation @ of Rs.1 lakh/month (Rs. in lakh)		No. of Drains	Compensation @ of Rs.5 lakh/month/drain (Rs In Lakh)	No of STPs	Compensation @ of Rs.10 lakh/month/STP (Rs In Lakh)	
Mandleshwar	Khargone	6, 8	34	Nil	02	340	01	340	714



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

Therefore, You are hereby directed to pay Environment compensation of Rs. 714 Lakh for period of violation from 01.01.2021 to 31.10.2023 i.e. 34 months within 15 days from the date of issue these directions, in the A/c No. 6310001200000043, IFSC Code PUNB0631000 (Punjab National Bank) of Member Secretary, M.P. Pollution Control Board, Bhopal.

Kindly acknowledge the receipt of this letter.

  
(S.N. Dwivedi)

Regional Officer, Indore

Dated 16/07/2024

El. No. 606 MPPCB/RO/IND/2024

Copy To:-

1. The Member Secretary, M.P. Pollution Control Board, Bhopal (M.P.) for information please.
2. Collector, Dist.-Khargone (M.P.) for information please & necessary action.
3. Director (Environment), (Legal Section In-Charge), M.P. Pollution Control Board, Bhopal (M.P.) for information please.

  
(S.N. Dwivedi)  
Regional Officer, Indore



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

Sl. No. MPPCB/RO/IND/2024 Dated / /2024

To,

The Chief Municipal Officer,  
Nagar Parisad Barwaha,  
District- Khargone (M.P.)

**Sub: - Execution of the directions passed by Hon'ble National Green Tribunal imposing Environmental Compensation for the period of 01.01.2021 to 31.10.2023 for violating the provisions of Solid waste Management Rules, 2016.**

**Ref: -**

1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
2. MPPCB Bhopal order No. 198/Legal/PCB/2023 Bhopal dated 11.08.2023.
3. This office letter no. 4612, Dated 18.12.2023
4. This office letter no. 4780, Dated 28.12.2023

WHAREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, Regional Officer, MPPCB is authorised to impose environmental compensation vide above referred MPPCB, HO, Bhopal order no. 198 dated 11.08.2023.

WHEREAS, you are the Nagar Palika Parisad/Nagar Parisad (Urban Local Body) and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the solid waste management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you are discharging untreated sewage from town into Narmada river, which is violation of section 24 of Water (Prevention & Control of Pollution) Act, 1974.



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018, "*compliance of Solid Waste Management Rules, 2016 and other environment issues*, Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17.01.2020 & 25.02.2020 that:-

1. *After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh, Rs. 5 Lakh per month per local body for population between 5 Lakh and 10 Lakh and Rs. 1 Lakh per month per for other local body from 01.04.2020 till compliance.*
2. *Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.*
3. *Commencement of setting up of STPs by 31.03.2020- Compensation is payable for failure to do so at the rate of Rs. 05 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.*
4. *Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.*
5. *Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020*



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail: romppcb\_indore@rediffmail.com

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.04.2020 to 01.07.2020.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in Para 36(a) that *"if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies."*

WHEREAS, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

WHEREAS, you have not completed the construction and commissioning of STP so far and discharging untreated effluent into Narmada River through local nallas which are not connected to STP.

WHEREAS, Hon'ble NGT has issued Order to assess environmental compensation by the Regional Officer and to issue notice to the Municipal Corporation/District Magistrate to comply on dated 31-10-2023 in O.A. No. 71/2023 (CZ) (Kirti Kumar Sadashiv Bhatt Vs Narmada Water Resource & Ors.).

WHEREAS notices were issued by this office vide letter no. 4612 dated 18.12.2023 and letter no. 4780 dated 28.12.2023 opportunity of hearing was given.

WHEREAS, you have not complied with the timeline given by Hon'ble NGT, therefore, you are liable to pay environmental compensation for period 01.01.2021 to 31.10.2023 as per table given below:-

ULB Name	District	Rules 22 of SWM Rules		Legacy Waste Disposal Compensation	Bioremediation of Drains		Commencement of STP installation		Total (Rs in Lakh)
		S. No. of Non Compliance	Compensation @ of Rs.1 lakh/month (Rs. in lakh)		No. of Drains	Compensation @ of Rs.5 lakh/month/drain in (Rs In Lakh)	No of STPs	Compensation @ of Rs.10 lakh/month/STP (Rs In Lakh)	
Barwah	Khargone	6, 8	34	Nil	01	170	01	340	544



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

Therefore, You are hereby directed to pay Environment compensation of Rs. 544 Lakh for period of violation from 01.01.2021 to 31.10.2023 i.e. 34 months within 15 days from the date of issue these directions, in the A/c No. 6310001200000043, IFSC Code PUNB0631000 (Punjab National Bank) of Member Secretary, M.P. Pollution Control Board, Bhopal.

Kindly acknowledge the receipt of this letter.

(S.N. Dwivedi)

Regional Officer, Indore

Dated 6/10/2024

Sl. No. 608 MPPCB/RO/IND/2024

Copy To:-

1. The Member Secretary, M.P. Pollution Control Board, Bhopal (M.P.) for information please.
2. Collector, Dist.-Khargone (M.P.) for information please & necessary action.
3. Director (Environment), (Legal Section In-Charge), M.P. Pollution Control Board, Bhopal (M.P.) for information please.

(S.N. Dwivedi)

Regional Officer, Indore



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

Sl. No. MPPCB/RO/IND/2024 Dated / /2024

To,

The Chief Municipal Officer,  
Nagar Parisad Sanawad,  
District- Khargone (M.P.)

**Sub: - Execution of the directions passed by Hon'ble National Green Tribunal imposing Environmental Compensation for the period of 01.01.2021 to 31.10.2023 for violating the provisions of Solid waste Management Rules, 2016.**

**Ref: -**

1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
2. MPPCB Bhopal order No. 198/Legal/PCB/2023 Bhopal dated 11.08.2023.
3. This office letter no. 4614, Dated 18.12.2023
4. This office letter no. 4784, Dated 28.12.2023
5. Your letter no. 4365, Dated 29.12.2023

WHAREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, Regional Officer, MPPCB is authorised to impose environmental compensation vide above referred MPPCB, HO, Bhopal order no. 198 dated 11.08.2023.

WHEREAS, you are the Nagar Palika Parisad/Nagar Parisad (Urban Local Body) and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the solid waste management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you are discharging untreated sewage from town into Narmada river, which is violation of section 24 of Water (Prevention & Control of Pollution) Act, 1974.



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail: romppcb\_indore@rediffmail.com

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018, "*compliance of Solid Waste Management Rules, 2016 and other environment issues*, Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17.01.2020 & 25.02.2020 that:-

1. *After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh, Rs. 5 Lakh per month per local body for population between 5 Lakh and 10 Lakh and Rs. 1 Lakh per month per for other local body from 01.04.2020 till compliance.*
2. *Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.*
3. *Commencement of setting up of STPs by 31.03.2020- Compensation is payable for failure to do so at the rate of Rs. 05 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.*
4. *Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.*
5. *Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020*



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.04.2020 to 01.07.2020.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in Para 36(a) that *"if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies."*

WHEREAS, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

WHEREAS, you have not completed the construction and commissioning of STP so far and discharging untreated effluent into Narmada River through local nallas which are not connected to STP.

WHEREAS, Hon'ble NGT has issued Order to assess environmental compensation by the Regional Officer and to issue notice to the Municipal Corporation/District Magistrate to comply on dated 31-10-2023 in O.A. No. 71/2023 (CZ) (Kirti Kumar Sadashiv Bhatt Vs Narmada Water Resource & Ors.).

WHEREAS notices were issued by this office vide letter no. 4614 dated 18.12.2023 and letter no. 4784 dated 28.12.2023 and opportunity of hearing was given.

WHEREAS your letter no. 4365, Dated 29.12.2023 which was not found satisfactory against the Hon'ble NGT orders.

WHEREAS, you have not complied with the timeline given by Hon'ble NGT, therefore, you are liable to pay environmental compensation for period 01.01.2021 to 31.10.2023 as per table given below:-



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

ULB Name	District	Rules 22 of SWM Rules		Legacy Waste Disposal Compensation	Bioremediation of Drains		Commencement of STP installation		Total (Rs in Lakh)
		S. No. of Non Compliance	Compensation @ of Rs.1 lakh/month (Rs. in lakh)		No. of Drains	Compensation @ of Rs.5 lakh/month/drain (Rs In Lakh)	No of STPs	Compensation @ of Rs.10 lakh/month/STP (Rs In Lakh)	
Sanawad	Khargone	6, 8	34	Nil	02	340	01	340	714

Therefore, You are hereby directed to pay Environment compensation of Rs. 714 Lakh for period of violation from 01.01.2021 to 31.10.2023 i.e. 34 months within 15 days from the date of issue these directions, in the A/c No. 6310001200000043, IFSC Code PUNB0631000 (Punjab National Bank) of Member Secretary, M.P. Pollution Control Board Bhopal.

Kindly acknowledge the receipt of this letter.

  
(S.N. Dwivedi)

Regional Officer, Indore

Dated 15/11/2024

Sl. No. 610 MPPCB/RO/IND/2024

Copy To:-

1. The Member Secretary, M.P. Pollution Control Board, Bhopal (M.P.) for information please.
2. Collector, Dist.-Khargone (M.P.) for information please & necessary action.
3. Director (Environment), (Legal Section In-Charge), M.P. Pollution Control Board, Bhopal (M.P.) for information please.

  
(S.N. Dwivedi)

Regional Officer, Indore



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com



Sl. No. MPPCB/RO/IND/2024

Dated 2024

To,

The Chief Municipal Officer,  
Municipal Council Barwani,  
District- Barwani (M.P.)

**Sub: - Execution of the directions passed by Hon'ble National Green Tribunal imposing Environmental Compensation for the period of 01.01.2021 to 31.10.2023 for violating the provisions of Solid waste Management Rules, 2016.**

**Ref: -**

1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
2. MPPCB Bhopal order No. 198/Legal/PCB/2023 Bhopal dated 11.08.2023.
3. This office letter no. 4620, Dated 18.12.2023
4. This office letter no. 4778, Dated 28.12.2023
5. Your Letter no. 29, Dated 08.01.2023

WHAREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, Regional Officer, MPPCB is authorised to impose environmental compensation vide above referred MPPCB, HO, Bhopal order no. 198 dated 11.08.2023.

WHEREAS, you are the Nagar Palika Parisad/Nagar Parisad (Urban Local Body) and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the solid waste management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you are discharging untreated sewage from town into Narmada river, which is violation of section 24 of Water (Prevention & Control of Pollution) Act, 1974.



**REGIONAL OFFICE**  
**M.P. POLLUTION CONTROL BOARD, Indore**  
Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)  
E mail:romppcb\_indore@rediffmail.com

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018, "*compliance of Solid Waste Management Rules, 2016 and other environment issues*, Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17.01.2020 & 25.02.2020 that:-

1. *After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh, Rs. 5 Lakh per month per local body for population between 5 Lakh and 10 Lakh and Rs. 1 Lakh per month per for other local body from 01.04.2020 till compliance.*
2. *Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.*
3. *Commencement of setting up of STPs by 31.03.2020- Compensation is payable for failure to do so at the rate of Rs. 05 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.*
4. *Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.*
5. *Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020*



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.04.2020 to 01.07.2020.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in Para 36(a) that *"if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies."*

WHEREAS, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

WHEREAS, you have not completed the construction and commissioning of STP so far and discharging untreated effluent into Narmada River through local nallas which are not connected to STP.

WHEREAS, Hon'ble NGT has issued Order to assess environmental compensation by the Regional Officer and to issue notice to the Municipal Corporation/District Magistrate to comply on dated 31-10-2023 in O.A. No. 71/2023 (CZ) (Kirti Kumar Sadashiv Bhatt Vs Narmada Water Resource & Ors.).

WHEREAS notices were issued by this office vide letter no. 4620 dated 18.12.2023 and letter no. 4778 dated 28.12.2023 an opportunity of hearing was given.

WHEREAS your letter no. 29 dated 08.01.2024 which was not found satisfactory against the Hon'ble NGT orders.

WHEREAS, you have not complied with the timeline given by Hon'ble NGT, therefore, you are liable to pay environmental compensation for period 01.01.2021 to 31.10.2023 as per table given below:-



## REGIONAL OFFICE

M.P. POLLUTION CONTROL BOARD, Indore

Scheme No. 78/C, Part-2, Aranya, Vijay Nagar, Indore-452010 (M.P.)

E mail:romppcb\_indore@rediffmail.com

ULB Name	District	Rules 22 of SWM Rules		Legacy Waste Disposal Compensation	Bioremediation of Drains		Commencement of STP installation		Total (Rs in Lakh)
		S. No. of Non Compliance	Compensation @ of Rs.1 lakh/month (Rs. in lakh)		No. of Drains	Compensation @ of Rs.5 lakh/month/drain (Rs In Lakh)	No of STPs	Compensation @ of Rs.10 lakh/month/STP (Rs In Lakh)	
Barwani	Barwani	6, 8	34	Nil	02	340	01	340	714

Therefore, You are hereby directed to pay Environment compensation of Rs. 714 Lakh for period of violation from 01.01.2021 to 31.10.2023 i.e. 34 months within 15 days from the date of issue these directions, in the A/c No. 6310001200000043, IFSC Code PUNB0631000 (Punjab National Bank) of Member Secretary, M.P. Pollution Control Board, Bhopal.

Kindly acknowledge the receipt of this letter.

(S.N. Dwivedi)

Regional Officer, Indore

Dated 16/07/2024

El. No. 612 MPPCB/RO/IND/2024

Copy To:-

1. The Member Secretary, M.P. Pollution Control Board, Bhopal (M.P.) for information please.
2. Collector, Dist.-Barwani (M.P.) for information please & necessary action.
3. Director (Environment), (Legal Section In-Charge), M.P. Pollution Control Board, Bhopal (M.P.) for information please.

g

(S.N. Dwivedi)

Regional Officer, Indore



Regional office  
Madhya Pradesh Pollution Control Board  
17, Bharatpuri Ujjain, Telephone no. 0734-2510984  
Email id: romppcb\_ujjain@yahoo.co.in

ANNEXURE R/8-7



S.No. 2177 /MPPCB/RO/2024/

Ujjain, Dated: 22/02/24

To,

The Chief Municipal Officer,  
Nagar Parishad Nemawar  
District- Dewas (M.P)

**Sub: -** Execution of the directions passed by Hon'ble National Green Tribunal imposing Environmental Compensation for the period of 01.07.2021 to 31.10.2023 for violating the provisions of Solid waste Management Rules, 2016.

**Ref: -**

1. NGT orders dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
2. MPPCB Bhopal order No. 198/Legal/PCB/2023 Bhopal dated 11.08.2023
3. This office letter no. 1796 dated 29.12.2023

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

WHEREAS, Regional Officer, MPPCB is authorized to impose environmental compensation vide above referred MPPCB, HO, Bhopal order no. 198 dated 11.08.2023.

WHEREAS, you are the Nagar Palika Parisad/Nagar Parisad (Urban Local Body) and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the solid waste management Rules, 2016, as well as management & treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you are discharging untreated sewage from town into Narmada river, which is violation of section 24 of Water (Prevention & Control of Pollution) Act, 1974.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018, "compliance of Solid Waste Management Rules, 2016 and other environment issues" Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17.01.2020 & 25.02.2020 that:-

1. *After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh, Rs. 5 Lakh per month per local body for population between 5 Lakh and 10 Lakh and Rs. 1 Lakh per month per for other local body from 01.04.2020 till compliance.*
2. *Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.*
3. *Commencement of setting up of STPs by 31.03.2020- Compensation is payable for failure to do so at the rate of Rs. 05 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.*
4. *Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.*
5. *Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.*

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.04.2020 to 01.07.2020.

And whereas Hon'ble NGT vide its order dated 10.01.2020 has directed in Para 36(a) that *"if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies."*

WHEREAS, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

WHEREAS, you have not completed the construction and commissioning of STP so far and discharging untreated effluent into Narmada River through local nallas which are not connected to STP.

WHEREAS, Hon'ble NGT has issued Order to assess environmental compensation by the Regional Officer and to issue notice to the Municipal Corporation/District Magistrate to comply on dated 31-10-2023 in O.A. No. 71/2023 (CZ) (Kirti Kumar Sadashiv Bhatt Vs Narmada Water Resource & Ors.).

WHEREAS notices were issued by this office vide letter no. 1796 dated 29.12.2023 and opportunity of hearing was given. But no response has been submitted by you within stipulated timeframe.

WHEREAS, you have not complied with the timeline given by Hon'ble NGT, therefore, you are liable to pay environmental compensation for period 01.07.2021 to 31.10.2023 as per table given below:-

ULB Name	District	Rules 22 of SWM Rules		Legacy Waste Disposal Compensation	Bioremediation of Drains		Commencement of STP installation		Total (Rs in Lakh)
		S. No. of Non Compliance	Compensation @ of Rs.1 lakh/month (Rs. in lakh)		No. of Drains	Compensation @ of Rs.5 lakh/month/drain (Rs In Lakh)	No of STPs	Compensation @ of Rs.10 lakh/month/STP (Rs In Lakh)	
Nemawar	Dewas	2,3,8 & 10	1 Lakh X 28 Month = 28 Lakh	1 Lakh X 28 Month = 28 Lakh	02	5 Lakh X 28 Month X 2 = 280	01	10 Lakh X 28 Month X 1 = 280	616 Lakh

Therefore, You are hereby directed to pay Environment compensation of Rs. 616 Lakh (Six Crore Sixteen lakh only) for period of violation from 01.07.2021 to 31.10.2023 i.e. 28 months within 15 days from the date of issue these directions, in the A/c No. 6310001200000043, IFSC Code PUNB0631000 (Punjab National Bank) of Member Secretary, M.P. Pollution Control Board, Bhopal.

Kindly acknowledge the receipt of this letter.



(H. K. Tiwari)

Regional Officer, Ujjain

o/c

Ujjain, Dated: 22/02/24

S.No. 2178 /MPPCB/RO/2024/

Copy To:-

1. The Member Secretary, M.P. Pollution Control Board, Bhopal (M.P.) for information please.
2. Collector, Dist.-Dewas (M.P.) for information please & necessary action.
3. Director (Environment), (Legal Section In-Charge), M.P. Pollution Control Board, Bhopal (M.P.) for information please.



(H. K. Tiwari)

Regional Officer, Ujjain

o/c



## क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,

बाई पास चौक, गोरतरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)

Tel. Fax [07652] 248938 / E mail : ropetshahadol@gmail.com



कमांक 5035 /क्षेका/प्रनिबो/शहडोल/2024

शहडोल, दिनांक 15 /02/2024

प्रति,

सदस्य सचिव

म.प्र. प्रदूषण नियंत्रण बोर्ड,

पर्यावरण परिसर, ई-5 अरेरा कलोनी,

मुख्यालय, भोपाल (म.प्र.) 462016

विषय:- माननीय एन.जी.टी. भोपाल बेंच द्वारा प्रकरण ओ.ए. 71/2023 (सी.जेड) (कीर्तिकुमार सदाशिव भट्ट विरुद्ध नर्मदा जल संसाधन व अन्य) में पारित आदेश दिनांक 10/01/2024 के परिपालनार्थ की गई कार्यवाही की जानकारी बावत्।

- संदर्भ:-1. बोर्ड मुख्यालय का पत्र कमांक 513/नठेअ/मप्रनिबो/2024 भोपाल दिनांक 07/02/2024  
2. बोर्ड मुख्यालय का पत्र कमांक 248/विधि/एन.जी.टी.(सी.जेड) प्रनिबो/2024, भोपाल, दिनांक 18/01/2024

उपरोक्त विषयांतर्गत आपके संदर्भित पत्रों के परिपालनार्थ की गई कार्यवाही की जानकारी हेतु लेख है, कि नगर परिषद अमरकंटक के विरुद्ध बोर्ड मुख्यालय, भोपाल तथा इस कार्यालय द्वारा अधिरोपित की गई पर्यावरण क्षतिपूर्ति की वसूली के लिए आर.आर.सी. जारी करने हेतु इस कार्यालय द्वारा कलेक्टर कार्यालय, अनूपपुर के समन्वय किया गया, जिसके परिणाम स्वरूप पर्यावरण क्षतिपूर्ति राशि की वसूली के लिए आर.आर.सी. जारी करने हेतु कार्यालय कलेक्टर, अनूपपुर के द्वारा तहसीलदार अनूपपुर को पुनः आवश्यक निर्देश जारी किया गया है। जिसकी छायाप्रति प्रमाण के रूप में संलग्न कर आपकी ओर संप्रेषित हैं।

संलग्न: उपरोक्तनुसार

(५५) क्षेत्रीय अधिकारी  
म.प्र. प्रदूषण नियंत्रण बोर्ड,  
शहडोल (म.प्र.)

पृ.क्रमांक

/क्षेका/प्रनिबो/2024

शहडोल, दिनांक / /2024

प्रतिलिपि:- डायरेक्टर (पर्यावरण), प्रभारी: तकनीकी शाखा, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016 को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी  
म.प्र. प्रदूषण नियंत्रण बोर्ड,  
शहडोल (म.प्र.)

अति-आवश्यक

## कार्यालय कलेक्टर, जिला-अनूपपुर (म.प्र.)

क्रमांक- / 650/राजस्व/RRC/2024  
प्रति,

अनूपपुर, दिनांक, 05 फरवरी, 2024

तहसीलदार,  
तहसील-पुष्पराजगढ़  
जिला-अनूपपुर(म0प्र0)

31/1  
14/2/24

विषय:- माननीय एनजीटी के प्रकरण क्रमांक 71/2023 में दिनांक 10.01.2024 को पारित आदेश के अनुपालन बावत् पर्यावरण क्षतिपूर्ति राशि हेतु आर.आर.सी. जारी करने हेतु पुनः अनुरोध।

संदर्भ:- क्षेत्रीय कार्यालय मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड शहडोल का पत्र क्रमांक 3980/क्षेका/प्रनिबो/2024 शहडोल दिनांक 30/01/2024

—00—

विषयान्तर्गत संदर्भित पत्र का कृपया अवलोकन करने का कष्ट करें। माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरण क्रमांक 606/2018 में समय-समय पर जारी आदेश के परिपालनार्थ एवं प्रकरण क्रमांक 71/2023(कीर्तिकुमार सदाशिव विरुद्ध नर्मदा वाटर रिर्सांस विभाग) के संबंध में संदर्भित पत्र अनुक्रमांक (3), (4) एवं (5) तथा (7) के द्वारा दिनांक 01.04.2020 से दिनांक 31.10.2023 की अवधि हेतु पर्यावरण क्षतिपूर्ति राशि रु. 79600000.00/- (सात करोड़ छियान्नेवा लाख रुपये मात्र) की वसूली के संबंध में अनुरोध किया गया है।

अतः दिनांक 01.04.2020 से दिनांक 31.10.2023 की अवधि हेतु पर्यावरण क्षतिपूर्ति राशि रु. 79600000.00/- (सात करोड़ छियान्नेवा लाख रुपये मात्र) रुपये का आर.आर.सी. के तहत नियमानुसार वसूली करें। मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड शहडोल को सूचित करते हुये कृपया कृत कार्यवाही से इस कार्यालय को अवगत कराना सुनिश्चित करें।

संलग्न:- उपरोक्तानुसार।

संयुक्त कलेक्टर

वास्ते-कलेक्टर, जिला-अनूपपुर(म.प्र.)

अनूपपुर, दिनांक 05 फरवरी, 2024

पृ0क्रमांक- / 650/राजस्व/RRC/2024

प्रतिलिपि:-

1. क्षेत्रीय कार्यालय मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, बाई पास चौक गोरतरा बुढ़ार रोड जिला शहडोल 484001 म0प्र0।
2. कार्यालय जिला शहरी विकास अधिकरण अनूपपुर म0प्र0 की ओर सूचनार्थ।
3. मुख्य नगर पालिका अधिकरी, नगर परिषद अमरकंटक, जिला-अनूपपुर म0प्र0 की ओर पालनार्थ।

संयुक्त कलेक्टर

वास्ते-कलेक्टर, जिला-अनूपपुर(म.प्र.)



क्षेत्रीय कार्यालय  
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड  
बाई पास चौक गोरतरा बुक रोड जिला शहडोल 484001 (म.प्र.)  
E mail:ropcbshahadol@gmail.com



कमांक: /क्षेका/प्रनिबो/2024  
प्रति,

पंजीकृत डाक से  
शहडोल दिनांक: /01/2024

जिला कलेक्टर,  
कार्यालय कलेक्टर,  
जिला-डिण्डौरी (म.प्र.)

**M.P. Pollution Control Board**  
**BHOPAL M.P.**  
E/No: 1890540  
Date: 22/02/2024

विषय:- माननीय एनजीटी के प्रकरण कमांक 71/2023 में दिनांक 10.01.2024 को पारित आदेश के अनुपालन बावत् पर्यावरण क्षतिपूर्ति राशि हेतु आर.आर.सी. जारी करने हेतु पुनः अनुरोध।

- संदर्भ:-
1. माननीय एनजीटी द्वारा प्रकरण कमांक 606/2018 तथा 71/2023 में समय-समय पर पारित आदेश।
  2. बोर्ड मुख्यालय, भोपाल द्वारा पर्यावरणीय क्षतिपूर्ति बावत् नगरीय निष्कायों को समय-समय पर जारी पत्र।
  3. इस कार्यालय द्वारा प्रेषित अनुरोध पत्र कमांक 1522 दिनांक 18.08.2023
  4. इस कार्यालय द्वारा प्रेषित अनुरोध पत्र कमांक 1630 दिनांक 25.08.2023
  5. इस कार्यालय द्वारा प्रेषित अनुरोध पत्र कमांक 1737 दिनांक 27.08.2023
  6. आपका पृष्ठांकन पत्र कमांक रा.ले./2023/20 डिण्डौरी, दिनांक 21.09.2023
  7. इस कार्यालय का पृष्ठांकन पत्र 2795 दिनांक 11.10.2023
  8. माननीय एनजीटी द्वारा प्रकरण कमांक 71/2023 में दिनांक 31.10.2023 को पारित आदेश।
  9. इस कार्यालय का पत्र पृष्ठांकन कमांक 3594 दिनांक 19.12.2023
  10. माननीय एनजीटी द्वारा प्रकरण कमांक 71/2023 में दिनांक 10.01.2024 को पारित आदेश।

महोदय,

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उपरोक्त विषयांतर्गत पुनः अनुरोध सहित लेख है, कि माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरण कमांक 606/2018 में समय-समय पर जारी आदेश के परिपालना हेतु प्रकरण कमांक 71/2023 (कीर्तिकुमार सदाशिव विरूद्ध नर्मदा वाटर रिसोर्स विभाग) के संबंध में इस कार्यालय के संदर्भित पत्र अनुक्रमांक (3), (4) एवं (5) तथा (7) के द्वारा दिनांक 01.09.2020 से दिनांक 31.10.2023 की अवधि हेतु पर्यावरणीय क्षतिपूर्ति राशि रु. 101100000.00/- (दस करोड़ ग्यारह लाख रुपये मात्र) की वसूली के संबंध में नगर परिषद, डिण्डौरी के विरूद्ध आर.आर.सी. जारी करने हेतु आपकी ओर संदर्भित कार्यालयीन पत्रों के द्वारा अनुरोध किया गया है। उक्त के परिप्रेक्ष्य में कार्यालय कलेक्टर, डिण्डौरी (म.प्र.) के द्वारा दिनांक 25.08.2023 को रु. 25500000.00/- (दो करोड़ पचपन लाख रुपये मात्र) की वसूली हेतु आर.आर.सी. जारी किये जाने की सूचना इस कार्यालय को प्राप्त हुई है।

Mohit  
23/12/24



क्षेत्रीय कार्यालय  
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड

बाई पास चौक जोरतरा बुढार रोड जिला शहडोल 484001 (म.प्र.)

E mail:ropcbshahadol@gmail.com



विशेष रूप से उल्लेखनीय है, कि माननीय राष्ट्रीय हरित अधिकरण के द्वारा हाल ही में प्रकरण क्रमांक 71/2023 में दिनांक 10.01.2024 को पारित आदेश के विन्दु क्रमांक 16 का मुख्य कार्यकारी अंश निम्नानुसार है:-

"... State PCB has filed the action taken report, and issued notice for compliance of the rules and in-case of non-compliance notices have been issued for realisation of environmental compensation after giving an opportunity of hearing. All the District Magistrate/ Municipal Corporation mentioned as serial no. 1 to 10 against whom the notices have been issued by the State PCB are directed to submit their reply before the appropriate forum and State PCB is directed to finalize the matter within three weeks."

माननीय राष्ट्रीय हरित अधिकरण के द्वारा उपरोक्तानुसार आगामी तीन सप्ताह की समयावधि में प्रकरण की अंतिम कार्यवाही पूर्ण करने के निर्देश दिये गये हैं। उक्त प्रकरण की आगामी सुनवाई तिथि दिनांक 04.03.2024 को हैं। अतः उपरोक्तानुसार नगर परिषद्, डिण्डौरी से शेष पर्यावरणीय क्षतिपूर्ति राशि रू. 75600000.00/- (सात करोड़ छप्पन लाख रुपये मात्र) की वसूली के संबंध में आर.आर.सी. जारी करने हेतु पुनः विनम्र अनुरोध है, जिससे माननीय राष्ट्रीय हरित अधिकरण को तदनुसार अवगत कराया जा सके।

सुलभ संदर्भ हेतु दिनांक 10.01.2024 को माननीय एनजीटी के द्वारा पारित आदेश के अनुसृत पृष्ठ की छायाप्रति संलग्न कर सुलभ अवलोकनार्थ एवं तदनुसार आवश्यक कार्यवाही हेतु विनम्र अनुरोध सहित प्रेषित है।

संलग्न:- उपरोक्तानुसार  
(कुल पृष्ठ:- )

(संजीव मेहरा)  
क्षेत्रीय अधिकारी

पृ. क्रमांक: 3979 /क्षेका/प्रनिबो/2024

शहडोल दिनांक: 30/01/2024

प्रतिलिपि:-

1. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, मुख्यालय, भोपाल (म.प्र.) की ओर बोर्ड मुख्यालय के पत्र क्रमांक 198 दिनांक 11.08.2023 के पालनार्थ सूचनार्थ प्रेषित।
2. डायरेक्टर (पर्यावरण), प्रभारी: विधि, म.प्र. प्रदूषण नियंत्रण बोर्ड, मुख्यालय, भोपाल (म.प्र.) की ओर सूचनार्थ प्रेषित है।
3. तहसीलदार, तहसील- डिण्डौरी, जिला-डिण्डौरी (म.प्र.) की ओर आवश्यक कार्यवाही हेतु सूचनार्थ एवं उपरोक्तानुसार अनुरोध सहित प्रेषित।
4. मुख्य नगर पालिका अधिकारी, नगर परिषद्, डिण्डौरी, जिला-डिण्डौरी (म.प्र.) की ओर पर्यावरण क्षतिपूर्ति राशि जमा करने हेतु पुनः प्रेषित।

(संजीव मेहरा)  
(सु) क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय, धार  
म.प्र.प्रदूषण नियंत्रण बोर्ड  
विकास भवन, सेक्टर-2, पीथमपुर जिला धार (म.प्र.)

Email ID-ropithampurmpcb@gmail.com

क्रमांक 131 /क्षेकाधार/प्रनिबो/2024  
प्रति,

पीथमपुर, दिनांक 12/02/24

कलेक्टर,  
जिला-धार (म.प्र.)

- विषय:- माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरण क्रमांक 606/2018 में जारी आदेश दिनांक 24.12.2021 के अनुसार अधिरोपित पर्यावरण क्षतिपूर्ति जमा कराये जाने बाबत।
- संदर्भ:- 1. माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच द्वारा ओ.ए. 71/2023 (सीजेड) (किर्ति कुमार सदाशीव भट्ट विरुद्ध नर्मदा जल संसाधन व अन्य) के अंतर्गत पारित आदेश दिनांक 10.01.2024 के अनुसार पालन बाबत।
2. इस कार्यालय का पत्र पृ.क्रमांक 65 दिनांक 25.01.2024.
3. इस कार्यालय का पत्र पृ.क्रमांक 971 दिनांक 29.12.2023.
4. नगर परिषद, धरमपुरी का पत्र क्रमांक 207/न.प./2023, दिनांक 05.02.2024.
5. इस कार्यालय का पत्र पृ.क्रमांक 130 दिनांक 12.02.2024.

उपरोक्त विषयांतर्गत बोर्ड के संदर्भित सूचना पत्र के परिप्रेक्ष्य में माननीय राष्ट्रीय हरित अधिकरण द्वारा दिनांक 10.01.2024 को पारित आदेश का अवलोकन हो (छायाप्रति संलग्न), जिसके बिन्दू क्रमांक 16 के अनुसार बोर्ड द्वारा नगर परिषद, धरमपुरी को पर्यावरणीय क्षतिपूर्ति जमा करने के संबंध में नोटिस जारी किया गया था, जिसके संबंध में माननीय राष्ट्रीय हरित अधिकरण को कृत कार्यवाही से सुनवाई की आगामी तिथि 04.03.2024 तक उत्तर प्रस्तुत किया जाना है तथा नगर पालिका परिषद, धरमपुरी द्वारा आज दिनांक तक अधिरोपित पर्यावरण क्षतिपूर्ति की राशि रु. 4.0 करोड़ जमा नहीं की गई है।

अतः आपसे अनुरोध है कि नगर पालिका परिषद, धरमपुरी के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली भू-राजस्व के रूप में कर Member Secretary, MPPCB Environment Protection Fund, NGT Account No. - 6310001200000043, IFSC Code - PUNB0631000 में जमा कराने का कष्ट करें।

संलग्न:- उपरोक्तानुसार।

o/c  
क्षेत्रीय अधिकारी  
धार

पृ.प. क्रमांक 132 /क्षेकाधार/प्रनिबो/2024  
प्रतिलिपि:-

पीथमपुर, दिनांक 12/02/24

1. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ प्रेषित।
2. डॉयरेक्टर पर्यावरण (तकनीकी), म.प्र. प्रदूषण नियंत्रण बोर्ड, धार की ओर सूचनार्थ प्रेषित।
3. डॉयरेक्टर पर्यावरण (विधि), म.प्र. प्रदूषण नियंत्रण बोर्ड, धार की ओर सूचनार्थ प्रेषित।
4. श्री नीरज वर्मा, मुख्य रसायनज्ञ, म.प्र. प्रदूषण नियंत्रण बोर्ड, धार की ओर सूचनार्थ प्रेषित।

भोपाल

o/c  
क्षेत्रीय अधिकारी  
धार



क्रमांक 467/क्षेका/प्रनिबो/2024

मंडीदीप, दिनांक 16/02/2024

प्रति,

✓ कलेक्टर  
कार्यालय कलेक्टर  
जिला- नर्मदापुरम (म.प्र.)।

विषय :- माननीय एनजीटी भोपाल बेंच द्वारा प्रकरण क्र. ओ.ए. 71/2023 (सीजेड) (कीर्ति कुमार सदाशिव भट्ट विरुद्ध नर्मदा जल संसाधन व अन्य) के अंतर्गत पारित आदेश दिनांक 10/01/2024 के अनुपालन बावत्।

संदर्भ:- इस कार्यालय का पत्र क्र. 111 दिनांक 24/01/2024

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उपरोक्त विषयांतर्गत संदर्भित पत्र का कृपया अवलोकन करने का कष्ट करें, माननीय राष्ट्रीय हरित अधिकरण भोपाल बेंच में प्रचलित प्रकरण क्र. ओ.ए. 71/2023 (सीजेड) (कीर्ति कुमार सदाशिव भट्ट विरुद्ध नर्मदा जल संसाधन व अन्य) के अंतर्गत पारित आदेश दिनांक 31/10/2023, 08/12/2023 एवं 10/01/2024 के अनुपालन में नगर पालिका परिषद, नर्मदापुरम पर पर्यावरणीय नियमों का उल्लंघन पाये जाने के कारण कार्यालय के पत्र दिनांक 13/12/2023 एवं पत्र दिनांक 02/01/2024 के माध्यम से क्रमशः रुपये 420.00 लाख व रुपये 56.00 लाख की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई है, परंतु नगरीय निकाय द्वारा आज दिनांक तक क्षतिपूर्ति की राशि बोर्ड को जमा नहीं कराई गई है। उक्त के संबंध में पर्यावरणीय क्षतिपूर्ति राशि की रिकवरी की प्रक्रिया हेतु आवश्यक कार्यवाही करने हेतु आपसे भी अनुरोध किया गया है।

अतः आपसे पुनः अनुरोध है कि क्षतिपूर्ति की राशि रुपये 476.00 लाख की वसूली भू-राजस्व के रूप में कर **Member Secretary, MPPCB Environment Protection Fund, NGT Account No. - 6310001200000043, IFSC Code - PUNB0631000** में जमा कराने का कष्ट करें।

प्रकरण में अग्रिम सुनवाई दिनांक 04/03/2024 को नियत है।

(अभय सराफ)  
क्षेत्रीय अधिकारी

प्रतिलिपि :-

1. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ प्रेषित।
2. डॉ. नीरज वर्मा, मुख्य रसायनज्ञ (प्रकरण प्रभारी), म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. मुख्य नगर पालिका अधिकारी, नगर पालिका परिषद नर्मदापुरम की ओर आवश्यक कार्यवाही हेतु प्रेषित।